

**MANUFACTURE OF PRINTING MACHINERY  
BY HMT WITHOUT FOREIGN COLLABORATION**

469. SHRI NIREN GHOSH:  
SHRI MONORANJAN ROY; SHRI  
M. R. VENKATARAMAN

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Hindustan Machine Tools Ltd., has submitted a scheme for manufacturing the various items of printing machinery without seeking any foreign collaboration;

(b) if so, whether Government have considered the scheme; and

(c) if not, the reasons therefor and when the decision is likely to be taken in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c). A scheme for the manufacture of a wide range of Printing Machinery including Automatic Letter Presses, Offset Presses and Paper Cutting Machines in technical collaboration with Messrs. Societa Nibiolo of Italy has been submitted by Hindustan Machine Tools Limited, Bangalore to the Government. This scheme is presently under consideration.

**APPOINTMENT OF ADIVASIS IN HEAVY  
ENGINEERING CORPORATION, RANCHI**

470. SHRI MONORANJAN ROY: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government had given any assurance to the evicted Adivasis that they would be absorbed in Heavy Engineering Corporation, Ranchi;

(b) the total number of Adivasis appointed to permanent posts, muster rolls etc;

(c) the total number of applications of the evicted Adivasis which are still pending; and

(d) the steps Government propose to take to absorb all the evicted Adivasis against permanent posts?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

(a) No such assurance has been given. Heavy Engineering Corporation do, however, endeavour to provide employment to one or two persons from each of the displaced families, whether Adivasi or otherwise.

(b) So far, 1213 persons from displaced families, have been appointed in Heavy Engineering Corporation on a regular basis and 1480 on muster roll basis; out of these, 710 regular employees and 1070 muster roll workers are Adivasis.

(c) The Company does not invite applications for filling these posts. It maintains a register of families and issues offers of appointments after selecting persons from this register.

(d) More displaced persons will be gradually appointed as and when vacancies arise. As regards permanent absorption of muster roll workers, the Company's policy is that unskilled employees on muster roll should be appointed on regular basis after completion of one year's service, and skilled workers on muster roll should be appointed on regular basis.

**मथुरा-हाथरस मीटर गेज लाइन पर  
सोनई क्रॉसिंग स्टेशन**

471. श्री सूरज प्रसाद : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मथुरा हाथरस मीटर गेज लाइन पर सोनई क्रॉसिंग स्टेशन के निर्माण के लिये जिन किसानों की

भूमि अर्जित की गयी है उन्हें सामूहिक अथवा पृथक्-पृथक् रूप से नोटिस नहीं दिये गये हैं ;

(ख) यदि हाँ, तो इसके क्या कारण हैं ?

(ग) क्या सरकार मुआवजे के भुगतान के विषय में किसानों के साथ विचार-विमर्श करने का विचार रखती है और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) सरकार इनमें से प्रत्येक किसान को कब तक और कितना कितना मुआवजा देने का विचार रखती है ?

f [SONAI CROSSING STATION ON MATHURA-HATHRAS METRE-GAUGE LINE

471. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the farmers whose land has been acquired for the construction of Sonai crossing station on Mathura-Hathras metre-gauge line, have not been given joint or separate notices;

(b) if so, what are the reasons therefor;

(c) whether Government intend to exchange views with the farmers in regard to payment of compensation and if not, what are the reasons therefor; and

(d) the time by when and the amount of compensation Government propose to give to each of these farmers?]

रेल मंत्री (श्री पृथ्वी लाल नंदा) :

(क) से (घ) भूमि अधिग्रहण अधिनियम के अनुसार, भूमि अधिग्रहण के सम्बन्ध में जरूरी नोटिस जारी करने, भूमि के मालिकों को भुगतान करने और रेलवे को भूमि को कब्जा देने की जिम्मेवारी सम्बन्धित राज्य सरकार की होती है । रेलों राज्य राजस्व प्राधिकारियों की सूचना के अनुसार उनके

पास रुपया जमा कर देती है । इस मामले में पूर्वोत्तर रेलवे को अभी तक ऐसी कोई सूचना नहीं मिली है ।

†THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) to (d) According to the Land Acquisition Act, it is the responsibility of the State Government concerned to issue necessary notices regarding acquisition of land, make payment to the land owners and hand over possession of the land to the Railway. The Railways deposit the money with the State Revenue Authorities as advised by them. In this case, no such advice has been received by the North Eastern Railway so far.]

मथुरा हाथरस मीटर गेज लाइन पर सोनाई क्रॉसिंग स्टेशन का निर्माण

472. श्री सुरज प्रसाद : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मथुरा-हाथरस मीटर-गेज लाइन पर सोनाई क्रॉसिंग स्टेशन के निर्माण पर कितनी धनराशि खर्च होगी और इसके कब तक पूरा हो जाने की सम्भावना है ;

(ख) क्या क्रॉसिंग स्टेशन के निर्माण में रेल गोदाम, रेलवे वर्कशाप और स्टाफ क्वार्टरों का निर्माण भी शामिल है ; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर 'ना' हो तो, उसके क्या कारण हैं ?

j-[CONSTRUCTION OF SONAI CROSSING STATION ON MATHURA-HATHRAS METRE-GAUGE LINE

472. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of expenditure to be incurred on the construction of the Sonai crossing station on the Mathura-Hathras metre gauge line, and the time by when it is likely to be completed;

(b) whether the construction of crossing station includes the construe-

tf] English translation.